

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING
INDUSTRIES LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hema Engineering Industries Ltd
2.	Date of incorporation of corporate debtor	22/09/1987
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74210DL1987PLC029299
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Sachindanand Farm House, Kishangarh Village, Op. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative office (As per MCA Website): 69th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari – 122001 (Haryana) Plant:- 1/3 KM, Khandsa Road, Gurugram – 122001 Plant:- Upparapalli Village, Mathgondapalli Post, Thally Road, Hosur (Tamilnadu) Plant:- No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant:- Plot No.4, Salempur, Mehdood, IP-2, Haridwar (Uttarakhand) Plant:- Khasra No. 1394, Salempur Mehdood-2, Haridwar (Uttarakhand) Plant:- 153, Village Belideyod, Tehsil- Nalagarh (Himachal Pradesh) Plant:- Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant:- Plot No. G-77, Shed No. 47, SIDCO

		Industrial Estate, Kakalur, Distt. Thiruvallur – 602003 (TN) Plant:- Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat – 389350 Plant:- 64 th Km Stone, Delhi Jaipur Highway, Village Sidhrawli, Gurgaon - 122413
6.	Date of closure of Insolvency Resolution Process	17/05/2022
7.	Liquidation commencement date of corporate debtor	17/05/2022
8.	Name and registration number of the insolvency professional acting as liquidator	Vikas Garg Registration No - IBBI/IPA-001/IP-P01050/2017-2018/11733
9.	Address and e-mail of the liquidator, as registered with the Board	809, 8 th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi - 110001 Email:- vikas@vamindia.in
10.	Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email:- liquidator.hemaengg@gmail.com
11.	Last date for submission of claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal , Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on **17/05/2022**.

The stakeholders of Hema Engineering Industries Ltd are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Vikas Garg
Liquidator
For Hema Engineering Industries Ltd

Place: Gurugram
Date: 19th May 2022

PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No. 5 Phase I, VIP Road, Op. Haldimar (Air Port) Kolkata, West Bengal- 700052 S-Phadke Ward Than R/O: 103, Hubtown Solaris, N S- Phadke Marg- Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBBI/IPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avan Oxford, Phase 1, Block 2, Lobby 2 Flat No. 413 Jessore Road, Near Lake Town Swimming Pool, Kolkata, West Bengal 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAAINSOVLENCYPROFESSIONALSLLP, Kolkata Office: Musumi Co. Op. Housing Society 15B, Ballugunge Circular Road, Kolkata- 700019 Email - ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under class(es) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the MAXGROW OVERSEAS LIMITED on 19/05/2022. The creditors of MAXGROW OVERSEAS LIMITED, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claims shall attract penalties.	
Date: 21/05/2022 Mr. SUSHIL KUMAR AGRAWAL, Reg. No.: IBBI/IPA-001/IP-P-02136/2020-2021/13281	

AGRIWISE FINSERV LIMITED (ERSTWHILE STARAGRI FINANCE LIMITED) A wholly owned subsidiary of Star Agrarwhousing and Collateral Management Ltd. CIN : U65999MH1995PLC267097 Regd. Office: Sahar Plaza Complex, A 601-04, Borinza, Near Chakala Metro station, Andheri East, Mumbai 400059. Phone: 022-40467777 / Fax: 022-40467788 / Web: www.agriwise.com Email : info@agriwise.com				
EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022				
(Amount Rupees in Lakhs)				
Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	278.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	196.94	612.10	337.55
5	Total comprehensive income for the period [Computing profit for the period (after tax) and other comprehensive income (after tax)]	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debenture Redemption Reserve (Refer note 3)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

1) The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.

2) The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.

3) Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.

4) As per Rule 187(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debenture redemption reserve in respect of privately placed debentures.

5) The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited
Sd/-
Amith Agarwal
Executive Director
(DIN: 01140768)

Place : Mumbai
Date : 19 May 2022

FORM B PUBLIC ANNOUNCEMENT [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016] FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING INDUSTRIES LTD	
PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	
Registered Office: Sachindanan Farm House, Kishangang Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per ICA Website): 69th Km Stone, Delhi-Jaipur Highway, Dhanuhera, Rewari - 122001 (Gurgaon) Plant: 1/3 Km, Khanda Road, Gurugram - 122001 Plant: Upperapali Village, Mathgonpalli Post, Thathy Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapali Village, Hosur (Tamilnadu) Plant: Plot No. 4, Salempur, Mehmod, Jip, Hardwar (Uttarakhand) Plant: Kharsa No. 1394, Salempur Mehmod-2, Hardwar (Uttarakhand) Plant: 153, Village Beldayad, Tehsil-Nalagang (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Dist. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakulur, Distt. Tiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDCO Halod, Tal-Halod, Dist. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhrawli, Gurgaon-122413	
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professionals acting as Liquidator	Vikas Garg Reg. No.: IBBI/PA-001/P-I/P1050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anurachal Building, 1B, Barakhamba Road, New Delhi - 110001 Email: vikasg@vamidia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022
Notice is hereby given that the National Company Law Tribunal, Bench-11, New Delhi has ordered the commencement of liquidation of the Hema Engineering Industries Ltd on 17/05/2022 . The stakeholders of Hema Engineering Industries Ltd are hereby called upon to submit their claims with proof on or before 16/06/2022 , to the liquidator at the address mentioned against item no. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in form, in post, or by or electronic means.	
Submission of false or misleading proof of claims shall attract penalties.	
Vikas Garg Liquidator of Hema Engineering Industries Ltd	
Date : 20.05.2022	Regn. No.: IBBI/PA-001/P-I/P1050/2017-2018/11733
Place : Gurugram	



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KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District – Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II – Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000. Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: **0471-2322303**. Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**

Telephone: **022 40626900**

Website: **www.inoxmovies.com** | Email id: **investors@inoxmovies.com**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH

IN

C.A. (CAA)/ 41/MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093.
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai- 400093.
 CIN: L92199MH1999PLC353754

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited

S/D

Kailash B. Gupta

Chief Financial Officer

Place: Mumbai

Date: 20th May, 2022

SOBHA LIMITED



FASSION AT WORK

CIN : L45201KA1995PLC018475

Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

**EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
 FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022**

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]'	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]'	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]'	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]'	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
 20 May 2022

Jagadish Nangineni
Managing Director



Persistent Systems Limited

CIN: L72300PN1990PLC056696

Regd. Office: Bhageerath, 402 Senapati Bapat Road, Pune 411 016

Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008

E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Amit Atre

Company Secretary

ICSI Membership No.: ACS 20507

Place : Pune

Date : May 20, 2022

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)

A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.

CIN : U65999MH1995PLC267097

Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai 400059.

Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com

Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	186.94	612.10	337.55
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)	-	2,568.39	2,059.55
8	Securities Premium Account	-	-	-
9	Net worth	-	17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debt Service Coverage Ratio (Refer note 3)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debt service redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Sd/-

Amith Agarwal

Executive Director

(DIN: 01140768)

Place : Mumbai

Date : 19 May 2022

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
 MAXGROW OVERSEAS LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No. 5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/IIPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email – ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA-N/A.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022

Kolkata:

Reg. No: IBB/IIPA-001/IP-P-02136/2020-2021/13281

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
 HEMA ENGINEERING INDUSTRIES LTD**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Charuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram – 122001 Plant: Upparapalli Village, Mathgondapalli Post, Thally Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No.4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldiyod, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDCO, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at SIDCO Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhraili, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Arunachal Building, 19, Sarakhamba Road, New Delhi - 110001 Email: vikas@varmindexia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022.

The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 20.05.2022

Place : Gurugram

Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733

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Chandigarh

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District - Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II - Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000, Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: **0471-2322303**, Website: **www.kwa.kerala.gov.in**, **www.etenders.kerala.gov.in**
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**
 Website: **www.inoxmovies.com** | Email id: **investors@inoxmovies.com**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH
 IN

C.A. (CAA)/ 41 /MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company)
 incorporated under the Companies Act, 1956 with its)
 registered office at 5th Floor, Viraj Towers, Next to Andheri)
 Flyover, Western Express Highway, Andheri East, Mumbai)
 - 400093.)
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company)
 incorporated under the Companies Act, 1956 with its)
 registered office at 5th Floor, Viraj Towers, Next to Andheri)
 Flyover, Western Express Highway, Andheri East,)
 Mumbai-400093.)
 CIN: L92199MH1999PLC353754)

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai – 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D
Kailash B. Gupta
Chief Financial Officer
 Place: Mumbai
 Date: 20th May, 2022



PASSION AT WORK

CIN : L45201KA1995PLC018475
 Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India.
 20 May 2022

Jagadish Nangineni
Managing Director

Persistent Systems Limited
 CIN: L72300PN1990PLC056696
 Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
 Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008
 E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Place : Pune
 Date : May 20, 2022

Amit Atre
 Company Secretary
 ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)
 A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.
 CIN : U65999MH1995PLC267097
 Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai - 400059.
 Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com
 Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022
 (Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	186.94	612.10	337.55
5	Total comprehensive income for the period (Comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
1	Basic:	0.13	0.41	0.22
2	Diluted:	0.13	0.41	0.22
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debenture Redemption Reserve (Refer note 3)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debenture redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited S/-

Place : Mumbai
 Date : 19 May 2022

Amith Agarwal
 Executive Director
 (DIN: 01140768)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No-5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S - Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBBI/IPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E, 136 Jessore Road , Near Lake Town Swimming Pool , Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email - ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
 Kolkata: Reg No.: IBBI/IPA-001/IP-P02136/2020-2021/13281

FORM B
PUBLIC ANNOUNCEMENT
 [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganar Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Uparapalli Village, Mathgondapali Post, Thali Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No. 4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldeddy, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhrail, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anunachal Building, 1B, Barakhamba Road, New Delhi - 110001 Email: vikasg@vaminidra.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022. The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Vikas Garg
 Date : 20.05.2022 Liquidator of Hema Engineering Industries Ltd
 Place : Gurugram Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733

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KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District – Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II – Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000. Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: 0471-2322303. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**
 Website: www.inoxmovies.com | Email id: investors@inoxmovies.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH

IN
 C.A. (CAA)/ 41/MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai -400093.
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai-400093.
 CIN: L92199MH1999PLC353754

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai -400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D
Kailash B. Gupta
Chief Financial Officer
 Place: Mumbai
 Date: 20th May, 2022

SOBHA LIMITED

CIN : L45201KA1995PLC018475
 Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
 20 May 2022

Jagadish Nangineni
 Managing Director



Persistent Systems Limited
 CIN: L72300PN1990PLC056696
 Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
 Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008
 E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Place : Pune
 Date : May 20, 2022

Amit Atre
 Company Secretary
 ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)
 A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.
 CIN : U65999MH1995PLC257097
 Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai 400059.
 Phone: 022-40467777 | Fax: 022-40467788 | Web: www.agriwise.com
 Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022
 (Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	196.94	612.10	337.55
5	Total comprehensive income for the period (Comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debt Service Coverage Ratio (Refer note 3)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debt service redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Place : Mumbai
 Date : 19 May 2022

Sd/-
 Amith Agarwal
 Executive Director
 (DIN: 01140788)

PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U1509WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No-5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S - Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/IIPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E, 136 Jessore Road , Near Lake Town Swimming Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email- ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
 Kolkata: Mr. SUSHIL KUMAR AGRAWAL, Reg. No.: IBB/IIPA-001/IP-P-02136/2020-2021/13281

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Dhanuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Upperapelli Village, Mathgondapalli Post, Thali Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonappalli Village, Hosur (Tamilnadu) Plant: Plot No.4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldeyod, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDCO, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakulur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhravli, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi - 110001 Email: vikas@vamindia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 120018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022.

The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 20.05.2022
 Place : Gurugram

Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733

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New Delhi

साढ़े छह साल बाद जेल से बाहर आई इंद्राणी मुखर्जी



एजेंसियाँ – नुबई

सुप्रीम कोर्ट से जमानत मिलने के बाद इंद्राणी मुखर्जी को शुक्रवार शाम को भायखला महिला जेल से रिहा कर दिया गया। अपनी बेटी शीना बोरा की हत्या के आरोप में इंद्राणी पिछले साढ़े छह साल से जेल की सलाखों के पीछे कैद थीं। जेल से रिहा होने के बाद इंद्राणी मुखर्जी ने कहा कि मैं बहुत खुश हूँ, अभी घर जा रही हूँ, अपने को कोई योजना नहीं है, अभी तो सिर्फ घर जाना है। इससे पहले लोअर, बॉम्बे हाई कोर्ट से इंद्राणी को सात जमानत अर्जी खारिज हो चुकी थी। बुधवार को देश की सर्वोच्च अदालत ने माना कि

जिन लोगों ने दिया प्यार, उन्हें ही गाली दे रहे हार्दिक

अहमदाबाद। कांग्रेस समर्थित गुजरात के निर्दलीय विधायक तथा युवा दलित नेता जिनेश मेवाणी ने शुक्रवार को कहा कि हार्दिक पटेल को गरिमापूर्ण ढंग से पार्टी छोड़नी चाहिए थी। आज तक हार्दिक के करीबी साथी रहे जिनेश ने कहा कि पार्टी ने हार्दिक को बहुत कुछ दिया था, पर जिस तरह के आरोप लगाते हुए हार्दिक ने पार्टी छोड़ी वह सही नहीं था। वह कहते थे कि वह कांग्रेस में ही रहेंगे और सरकार के खिलाफ लड़ाई जारी रखेंगे। पार्टी में उनके वैचारिक मतभेद हो सकते हैं, पर त्यागपत्र में राहुल जी (राहुल गांधी) को चिकन सैंडविच देने जैसी बात का जिक्र करने की क्या जरूरत थी। मेवाणी ने कहा कि हार्दिक तो कांग्रेस नेतृत्व के सीधे संपर्क में रहते थे। उन्हें जिन लोगों ने भरपूर प्रेम दिया अब वह उन्हें ही गाली दे रहे हैं। हार्दिक पर 32 केस दर्ज थे, इसलिए संभव है कि उन्होंने सतारुद्ध दल के दबाव में त्यागपत्र दिया हो। एक प्रश्न के उत्तर में उन्होंने कहा कि राज्य सरकार ने केवल पाटीदार आंदोलन के मामले ही क्यों वापस लिए, उन दलित कांड के विरोध प्रदर्शन से जुड़े मामले अब तक वापस नहीं हुए। उन्होंने कहा कि हार्दिक का यह कहना सही नहीं है कि कांग्रेस गुजरात विरोधी है। हार्दिक ने अनितिपूर्ण ढंग से पार्टी से त्यागपत्र दिया है।

शिविर में नहीं बुलाए गए नेताओं के साथ अलग से बात करेंगी सोनिया

दिव्य हिमाचल ब्यूरो – नई दिल्ली

कांग्रेस के उदयपुर चिंतन शिविर में देशभर से 423 नेताओं को शामिल होने का निमंत्रण दिया गया था, जिसके कारण कई प्रमुख नेता इसमें हिस्सा नहीं ले सके, इसलिए कांग्रेस अध्यक्ष सोनिया गांधी अन्य नेताओं के साथ उनसे मिलेंगी और पार्टी की मजबूती के बारे में विचार-विमर्श करेंगी। पार्टी अध्यक्ष ने उदयपुर में भी कहा था कि जगह की कमी के कारण सीमित संख्या में प्रतिनिधि बुलाए गए हैं। उनका कहना था कि कई महत्वपूर्ण लोगों को इसमें नहीं बुलाया जा सका है या

जो कार्यकर्ता और नेता इसमें शामिल नहीं हो पाए हैं उनका भी पार्टी को मजबूत बनाने में अहम योगदान है और उसे कम करके नहीं आंका जा सकता है। कांग्रेस के एक वरिष्ठ नेता ने बताया कि चिंतन शिविर में बुलाए जाने वाले नेताओं का नाम तय करना एक लंबी तथा कठिन प्रक्रिया थी और उसका कड़ाई से पालन करते हुए 423 प्रतिनिधियों को इसमें बुलाया गया। सी से सवा सौ ऐसे प्रमुख नेता हैं जिनको शिविर में आमंत्रित किया जाना था, लेकिन सीमित संख्या के कारण आमंत्रित नहीं किया जा सका।

पृष्ठ एक के शेष...

हमीरपुर की 140...

सदस्यों के 44 करोड़ रुपए जमा होने का खुलासा हुआ है। विभागीय अधिकारियों की मानें तो उनके ध्यान में आया है कि जिला की कुछ सहकारी समितियाँ अभी भी गैर-सदस्यों, नाममात्र सदस्यों व सहयोगी सदस्यों से जमा राशि स्वीकार कर रही हैं, जो बैंकिंग विनियमन अधिनियम, 1949 तथा बैंकिंग ऑफ अनरेगुलेटेड डिपॉजिट्स स्कीम्स अधिनियम, 2019 के प्रावधानों का उल्लंघन है। ऐसी समितियों के प्रबंधन एवं कर्मचारियों के विरुद्ध सख्त कार्रवाई जा सकती है, जिसमें 10 वर्ष का कारावास तथा सात लाख से लेकर जमा राशि के दो गुना तक के जुर्माने का प्रावधान है। बता दें कि किसी भी सहकारी सभा के अंतर्गत चिन्हित कुछ गांव या क्षेत्र के लोगों को ही उस सभा का सदस्य बनाए जाने का प्रावधान किया गया है, लेकिन कई सोसायटियों में निजी कार्पोरें से उन लोगों ने भी पैसा जमा करा दिया था, जो उस सभा के सदस्य नहीं हैं। इससे वे भी किसी न किसी रूप में बेनिफिट ले लेते थे और सोसायटियों का भी कारोबार बढ़ रहा था। हालांकि आरबीबी ने इसे बैड प्रैक्टिस बताया और तुरंत बंद करने के आदेश जारी किए थे। (एचडीएम)

फर्जी था हेदराबाद...

है। इसलिए यह एनकाउंटर फर्जी है और पुलिस के दावे गलत प्रतीत होते हैं। बता दें कि 2019 में 27 साल की पशु चिकित्सक को किडनैप कर लिया गया था। इसके बाद उनके साथ रेप की वारदात को अंजाम दिया गया और उनकी हत्या कर शव को दरिंदों ने एक पुल के नीचे जलाकर सबूतों को मिटाने का प्रयास किया था। पुलिस ने मामले में चार आरोपियों को गिरफ्तार किया था, लेकिन इसके बाद इन लोगों का एनकाउंटर किए जाने की घटना उस वक़्त सामने आई थी, जब पुलिस उन्हें सबूतों की तलाश में क्राइम सीन पर ले गई थी। पुलिस का कहना था कि आरोपियों ने पिस्तौल छीनकर भागने का प्रयास किया था। इसी दौरान एनकाउंटर में वे मारे गए। इस मुठभेड़ ने देश भर में चर्चा बटोरी थी और पुलिस की खूब वाहवाही भी हुई थी।

नवजोत सिद्ध ने...

सुप्रीम कोर्ट ने ठुकरा दिया था। सरेंडर करने जाने से पहले सिद्ध के पटियाला स्थित आवास पर समर्थकों का जमावड़ा लगा रहा। पूर्व सांसद डा. धर्मवीर गांधी भी सिद्ध से मिलने पहुंचे। वहीं प्रियंका गांधी ने भी सिद्ध को फोन किया और कहा कि कांग्रेस आंफेक साथ है, आप स्ट्रॉंग रहिए। इससे पहले जस्टिस एएम खानविलकर ने सिद्ध को सरेंडर करने की मोहलत के लिए सीजेआई के सामने आवेदन दाखिल करने के लिए कहा था। हालांकि चीफ जस्टिस ने विशेष पीठ के गठन की मांग करने के लिए वकील द्वारा उल्लेख करने के आग्रह को ठुकरा दिया। इसके बाद नवजोत सिद्ध को शुक्रवार को ही समर्पण करना पड़ा।

बिना थके, बिना झुके करना है काम

राष्ट्रीय कार्यकारिणी की बैठक में पीएम बोले, विकासवाद की राजनीति को करना है मजबूत



एजेंसियाँ – जयपुर

राजस्थान के जयपुर में बीजेपी के राष्ट्रीय पदाधिकारियों की बैठक को पीएम मोदी ने संबोधित किया। राष्ट्रीय कार्यकारिणी की बैठक में वीडियो कांफ्रेंसिंग के माध्यम से बोलते हुए पीएम मोदी ने

कहा कि आज हम देख रहे हैं कि दुनिया में भारत के लोगो के साथ मिलकर हर चुनौतियों को पार करना है और विजय संकल्प के साथ आगे बढ़ना है। पीएम मोदी ने कहा कि आज देश का हर नागरिक नतीजा चाहता है। नागरिकों में आकांक्षाएं बढ़ी हैं, जब देश के 130 करोड़ लोगों की आकांक्षाएं जग जाती हैं, तो निश्चित रूप से सरकार की जवाबदेही भी बढ़ती

है। पीएम मोदी ने कहा कि चुनाव के समय हम जैसे हर घर, हर बूथ तक पहुंचते हैं वैसे ही नागरिकों के घर-घर तक जाना है। उन्होंने कहा कि हर घर भाजपा, इसी लगन के साथ काम करना होगा। देश में विकासवाद की राजनीति पर हमें हर दिशा में काम करना है। हर दल को विकासवाद की राजनीति पर आने पर मजबूर करना है। मुझे खुशी है कि भाजपा का हर कार्यकर्ता इन भावनाओं से प्रेरित होकर न थके न झुके काम कर रहा है।

युवा मामले एवं खेल मंत्रालय	
	सलाहकार (बजट) के तौर पर सेवानिवृत्त सरकारी अधिकारी की नियुक्ति
युवा मामले एवं खेल मंत्रालय, भारत सरकार द्वारा युवा मामले एवं खेल मंत्रालय के बजट मंडल में सलाहकार (बजट) के तौर पर नियुक्ति के लिए अनुभागों/भारत सरकार/राज्य सरकारों के अधीन विभागों में कार्यरत अनुभवी और निदेशक/डीएस/यूएस/एसओ/वरि. एओ/एओ के पद से सेवानिवृत्त व्यक्ति से आवेदन आमंत्रित किए जाते हैं। पात्रता, कार्य के क्षेत्र, पारिश्रमिक आदि के संबंध में विवरण हेतु कृपया युवा मामले एवं खेल मंत्रालय की वेबसाइट पर निम्नलिखित यूआरएल: https://yas.nic.in/notice-engagement-retired-government-officer-consultant-budget-budget-division-ministry-youth पर संपर्क करें। आवेदन प्रस्तुतीकरण की अंतिम तिथि रोजगार समाचार में यह विज्ञापन प्रकाशन के एक माह के भीतर है। समर्थक दस्तावेजों के साथ पूर्ववत भरे गए आवेदन अवर सचिव (प्रशा.), कमरा सं. 11, ‘सी’ विंग, युवा मामले एवं खेल मंत्रालय, शास्त्री भवन, नई दिल्ली-110011, दूरभाष: 011-2338-2924 के पास पहुंचने चाहिए। davp - 47107/11/0001/2223	

प्रादेशिक लोक संपर्क ब्यूरो (लोक संपर्क और संचार ब्यूरो, नई दिल्ली के तहत) सूचना एवं प्रसारण मंत्रालय भारत सरकार	
प्रादेशिक लोक संपर्क ब्यूरो के तहत निजी सांस्कृतिक मंडलियों और आकास्मिक कलाकारों/ व्यक्तित्व कलाकारों के पंजीकरण/ पैन्लबद्धता के लिए विज्ञापन	
प्रादेशिक लोक संपर्क ब्यूरो नाटक, नुकड़ नाटक, नृत्य नाटक, मिश्रित कार्यक्रम, लोक और पारंपरिक गायन (एफटीआर.), जादू, पौराणिक गायन (एमआर.), कठपुतली आदि के इच्छुक निजी सांस्कृतिक मंडलियों / व्यक्तित्व कलाकार को तीन वर्ष की अवधि के लिए प्रादेशिक लोक संपर्क ब्यूरो, भोपाल, चंडीगढ़, हैदराबाद, इफाल, जयपुर, जम्मू, रायपुर, अहमदाबाद, बेंगलुरु, भुवनेश्वर, देहरादून, गुवाहाटी, कोलकाता (सिलीगुड़ी सहित),लखनऊ, पुणे और त्रिवेंद्रम के तहत पंजीकरण/पैनलबद्ध करने के लिए मध्य प्रदेश, पंजाब, हिमाचल प्रदेश, हरियाणा, तेलंगाना, मणिपुर, मिजोरम, नागालैंड, राजस्थान, जम्मू और कश्मीर केंद्र शासित प्रदेश, लद्दाख केंद्र प्रशासित प्रदेश, छत्तीसगढ़, गुजरात, दमन दीव केंद्र शासित प्रदेश, कर्नाटक, ओडिशा, उत्तराखंड, असम, सिक्किम, त्रिपुरा, पश्चिम बंगाल, उत्तर प्रदेश, महाराष्ट्र, गोवा, दादर और नगर हवेली केंद्र शासित प्रदेश, केरल और लक्षद्वीप के सांस्कृतिक मंडलियों/व्यक्तित्व कलाकार से आवेदन आमंत्रित करता है। अन्य विवरण अर्थात आवेदन प्रारूप और पात्रता की शर्तों के लिए कृपया लोक संपर्क और संचार ब्यूरो की वेबसाइट देखें : www.davp.nic.in आवेदन प्राप्त करने की अंतिम तिथि 14 जून, 2022 है। कोई भी परिशिष्ट / शुद्धिपत्र www.davp.nic.in पर पोस्ट किया जाएगा।	संयुक्त निदेशक (कार्यक्रम) लोक संपर्क और संचार ब्यूरो नई दिल्ली (मुख्यालय)  आज़ादी का अमृत महोत्सव davp 22204/11/0002/2223

दिव्य हिमाचल क्लासिफाइट छोटा विज्ञापन, बड़ा लाभ संपर्क करें: 93180-49232, 94180-65257	कलेड्रा 01892-307700, 264713, फ़ैक्स: 264700 शिमला 0177-2629030, 2627030 चंडीगढ़ 0172-4707700, 4192946
SITUATION VACANT ● Wanted Sales Representative (Male), for a Renowned Spices Brand. Area- Himachal Pradesh, Contact : 98111-22474, E-mail : ravisalescorp@gmail.com Adv. No.: 01977	BUSINESS ● MKC Stone Crusher Prop. Kuldeep Mehta Ph.: 9816169255, Mining Lease of Stone and Sand Vill. Firmoo, Teh. Karsorg, Distt. Mandi H.P. Adv. No. 02259
PROPERTY FOR SALE ● 8 बोधा खेती की जमीन हीरा नगर शिमला के नजदीक सड़क के साथ बिकने को या किराए पर फ़ोन: 9766108721 Adv. No. 00227	TOUR & TRAVELS ● NOVA ENTERPRISES WORK PERMIT पहुंच पेमेंट। सिंगापुर, मलेशिया, पुर्तगाल, माल्टा, कोरेशिया MALE/FEMALE, IELTS वाले भी मिलें। SHOP 9, DELHI COMPLEX, UNA - 78373-20185 Adv. No.: 02268

कोर्ट नोटिस	
इशतहार मजरीया न्यायालय श्रीमान अपर प्रधान न्यायाधीश, परिवार न्यायालय कोर्ट सं. -1, जिला अलीगढ़ वाद सं. - 07/2020 बीरपाल सिंह उग्र लगभग 49 वर्ष श्री पुत्र भूदेव सिंह निवासी गांव तेजपुर पोस्ट, जवा परकना-बरीली, तह. गभाना, जिला अलीगढ़। प्राची बनाम श्रीमती कुसुम उग्र लगभग 36 वर्ष पत्नी श्री बीरपाल सिंह पुत्री स्व. श्री सोनाराम निवासी गांव धनसारी पोस्ट छर्वा, तह. अतरीली, जिला अलीगढ़ हाल निवासी गांव खेरी पोस्ट त्रिलोकपुर थाना नाहन शुभम मील फैक्ट्री जिला सिमरौरी (हिमाचल)द्वारा मकान मालिक श्री धर्मपाल सिंह प्रारूप:- उपरोक्त प्राची बीरपाल सिंह ने अ. धारा-25 संरक्षक और प्रतिपात्य अधिनियम-1890 के अंतर्गत न्यायालय में याचिका प्रस्तुत की है और न्यायालय ने उक्त वाद के ब्रबण हेतु दिनांक 22.07.2022 नियत की है। अतः सूचित किया जाता है कि उक्त वाद पर यदि कोई आपत्ति हो तो उक्त तिथि पर न्यायालय में उपस्थित होकर स्वयं अथवा अधिवका द्वारा प्रस्तुत करें अन्यथा उक्त वाद का ब्रवण आपकी अनुपस्थिति में एक पक्षीय रूप से किया जाएगा। आज दिनांक 17.05.2022 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी किया गया। हस्ता./- न्यायाधीश, परिवार न्यायालय कोर्ट सं. -1, जिला अलीगढ़	Proclamation under Order 5, Rule 20 CPC. In the Court of District & Sessions Judge (Family Court), Shimla HP. HMA No: 254-S/3 of 2019/18 CIS No.: 191/2018 Smt. Durdo W/o Sh. Pawan Kumar, D/o Sh. Jaishi Ram, R/o Village Saloh-Fatti, PO Parasyara, Sub-Tehsil Sihunta, District Chamba, HP. presently residing at Village Lamba Jubbar, PO Beolia, Tehsil and District Shimla, HP. Petitioner. Versus Sh. Pawan Kumar, S/o Sh. Magar Singh, R/o Village Naled, Kakroti-Ghatta, Sub Tehsil Sihunta, District Chamba, HP. Respondent Notice to: Sh. Pawan Kumar, S/o Sh. Magar Singh, R/o Village Naled, Kakroti-Ghatta, Sub Tehsil Sihunta, District Chamba, HP. Respondent Whereas in the above noted case it has been proved to the satisfaction of this Court that above named respondent is/are avoiding service of summons and cannot be served in the ordinary way. Hence this proclamation is hereby issued against him/her/ther to appear in this court on 30.06.2022 at 10:00. AM to defend the case personally or through an authorized agent or pleader failing which ex-parte proceedings will be taken against him/ther. Given under my hand and seal of this Court 19th day of May, 2022. (S. K. Sharma) District & Sessions Judge, (Family Court), Shimla HP Seal

देश-विदेश

बीजेपी ने बदली सोच

प्रधानमंत्री नरेंद्र मोदी ने अपने संबोधन में कहा कि देश में एक लंबा समय ऐसा भी बीता कि जब लोगों की सोच ऐसी हो गई थी कि बस किसी तरह यह समय निकल जाए। लोगों को न सरकार से अपेक्षा थी और न सरकार अपनी जिम्मेदारी समझती थी। पीएम मोदी ने कहा कि देश की यह सोच 2014 में बदली, जब केंद्र में बीजेपी की सरकार बनी। उन्होंने कहा कि आज भारत की तस्वीर पूरी तरह बदल गई है। युवा आत्मविश्वास से लबरेज हैं।

भारत सरकार पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निदेशक वाईल्ड लाईफ इंस्टीट्यूट ऑफ इंडिया, देहरादून के पद पर नियुक्ति वाईल्ड लाईफ इंस्टीट्यूट ऑफ इंडिया, देहरादून, भारत सरकार का एक प्रीमियर स्वायत्तशासी संस्थान हैं तथा वन्यजीव के क्षेत्र में अनुसंधान, प्रशिक्षण और शिक्षण आयोजित करने में कार्यरत हैं तथा विदेशी संस्थानों के साथ सहयोगात्मक अनुसंधान में भी शामिल है। संस्थान डिप्लोमा और स्नातकोत्तर कोर्सों का आयोजन करता है तथा डाक्टरेल अनुसंधान विद्यार्थियों की सहायता करता है। एमआईएफसीसी ने सीधी भर्ती, प्रतिनियुक्ति आधार पर स्थानांतरण पर संस्थान के निदेशक के पद को भरना प्रस्तावित किया है। पात्र एवं इच्छुक उम्मीदवारों से आवेदन आमंत्रित किए जाते हैं। वन्यजीव प्रबंधन/अनुसंधान/प्रशिक्षण में अनुभवी आईएफएस अधिकारी और वैज्ञानिक आवेदन करने हेतु पात्र हैं। विस्तृत पात्रता शर्तें और आवेदन प्रपत्र मंत्रालय की वेबसाइट http://moef.gov.in से डाउनलोड किया जा सकता है। सभी तरह से पूर्ण आवेदन 20 जून 2022 को सायं 05.30 बजे तक अथवा पूर्व अधोहस्ताक्षरी के पास पहुंचने चाहिए। (सुनील शर्मा) संयुक्त निदेशक (डब्ल्यूएल) jd-wl@nic.in दूरभाष: 011.20819268 davp 13101/11/0001/2223

प्रपत्र बी सार्वजनिक घोषणा	
[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (परिसमापन प्रक्रिया) विनियमावली, 2016 के विनियम 12 के अधीन]	
हेमा इंजीनियरिंग इंस्टीट्यूट लिमिटेड हितधारकों के ध्यानार्थ	
विवरण	ब्योरा
1. कापीरिट देनदार का नाम	हेमा इंजीनियरिंग इंस्टीट्यूट लिमिटेड
2. कापीरिट देनदार के निगम की तिथि	22 सितंबर 1987
3. प्राधिकरण जिसके अधीन कापीरिट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-नई दिल्ली
4. कापीरिट देनदार की कापीरिट पहचान संख्या / सीमित दावित पहचान संख्या	U74210DL1987PLC029299
5. कापीरिट देनदार के पंजीकृत और प्रधान कार्यालय (यदि कोई हो तो) का पता	
पंजीकृत कार्यालय: सविधानंद फार्म हाउस, किशनगढ़ गांव, सिमिंग पूल के सामने, डीडीए स्पोर्ट्स कॉम्प्लेक्स, लेन ग्रीन एकेयू, वसंत कुंज, नई दिल्ली – 110070	
प्रशासित कार्यालय (एमसीए वेंबसाइट के अनुसार): 69वीं केएम स्टोन, दिल्ली-जयपुर राजमार्ग, धारुहड़ा, रेवाड़ी – 122001 (हरियाणा)	
प्लांट: 1 / 3 केएम, खांडसा रोड, गुरुग्राम – 122001	
प्लांट: उष्णरापल्ली गांव, मधगांडपल्ली पोस्ट, थली रोड, होसूर (तमिलनाडु)	
प्लांट: नं. 713 और 717, पुनापल्ली गांव, होसूर (तमिलनाडु)	
प्लांट: 153, गांव बेलीदेयोद, तहसील- नालागढ़ (हिमाचल प्रदेश)	
प्लांट: खसरा नंबर 1394, सलेमपुर मेहदूर –2, हरिद्वार (उत्तराखंड)	
प्लांट: 153, गांव बेलीदेयोद, तहसील- नालागढ़ (हिमाचल प्रदेश)	
प्लांट: प्लॉट नं. 5 और 14, सैक्टर-6, HSIID, ग्रोथ सेंटर, बावल जिला, रेवाड़ी (हरियाणा)	
प्लांट: प्लॉट नं. जी –77, शेड नं. 47, SIDCO इंडस्ट्रियल एरैटेड, काकालूर, जिला थिरुवल्लूर – 602003 (तमिलनाडु)	
प्लांट: प्लॉट नं. 1601, GDC हालोल, लालुका-हालोल, जिला पंचमहल, गुजरात – 389350	
प्लांट: 64वां किमी स्टोन, दिल्ली जयपुर हाईवे, गांव सिधरावली, गुडगांव-122413	
6. कापीरिट देनदार के संबंध में ऋण शोध अक्षमता समापन तिथि	17 मई 2022
7. कापीरिट देनदार के संबंध में परिसमापन आरंभ तिथि	17 मई 2022
8. परिसमापक के रूप में कार्यरत ऋण शोध अक्षमता प्रोक्सेशनल का नाम और रजिस्ट्रेशन नंबर	विकास गर्ग पंजी. संख्या: IBBI/IFA-001/P-PO1050/2017-2018/11733
9. परिसमापक का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	809, 8 वीं मंजिल, अरुणाचल बिल्डिंग, 19, बाराखंगा रोड, नई दिल्ली – 110001 ईमेल : vikas@vamindia.in
10. परिसमापक के लिए पंजाबार्क के लिए उपयोग किए जाने वाले पते और ईमेल	इमैल्सलेट रेसोल्यूशन प्रोक्सेशनल प्राइवेट लिमिटेड सुनित नंबर 111-112, पहली मंजिल, टीवर-ए, स्येज्ज कर्मशिशिल कॉम्प्लेक्स, सैक्टर –47, सोहना रोड, गुडगांव-122018 ईमेल: liquidator.hemaengg@gmail.com
11. दावे प्रस्तुत करने की अन्तिम तिथि	16 जून 2022
एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली, फीठ-III ने 17 मई 2022 को हेमा इंजीनियरिंग इंस्टीट्यूट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है। हेमा इंजीनियरिंग इंस्टीट्यूट लिमिटेड के हितधारकों को इसके तहत 16 जून 2022 को या उससे पहले प्रमाण के साथ अपने दावे परिसमापक को क्रम संख्या 10 में उल्लेखित पते पर प्रस्तुत करने के लिए कहा जाता है। वित्तीय लेखाद्वारा अपने दावों के प्रमाण केवल इलेक्ट्रॉनिक माध्यम से जमा करेंगे। अन्य सभी हितधारक अपने दावों के प्रमाण व्यष्टिगत, जाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा जमा कर सकते हैं। अतःव या धामक प्रमाण प्रस्तुत करने पर चुर्गामी किया जा सकता है।	
दिनांक : 20.05.2022 स्थान : गुरुग्राम	परिसमापक: हेमा इंजीनियरिंग इंस्टीट्यूट लिमिटेड पंजीकरण सं.: IBBI/IFA-001/P-PO1050/2017-2018/11733

OFFICE OF THE DEPUTY COMMISSIONER, MANDI, DISTRICT MANDI (H.P)	
"RECRUITMENT DRIVE"	
Applications are invited for filling up of various posts under the establishment of this office from amongst the eligible applicants.	
I	
Name of Post	Junior Office Assistant (Information Technology)
Total Posts	03 (Three) on Contract basis.
Break up for the Post Of JOA (IT)	Locomotor/Physical Disabled - 01 Autism, intellectual disability, specific learning disability and mental illness & multiple disabilities - 02
Emoluments for the post of JOA (IT) on Contract basis	60% of First Cell of Level-4 of Pay Matrix as per HPCS (RP) Rules, 2022
II	
Name of Post	Driver
Total Posts	04 (Four) on daily wage basis
Break up for the post Driver	General (UR) - 01 Schedule Caste - 01 Other Backward Classes - 01 Economically Weaker Section (EWS) - 01
Emoluments for the Post of Driver on daily wages basis	Rs. @ 411/- per day as revised by Government time to time (on Daily wages basis)
III	
Name of Post	Peon
Total Posts	20 (Twenty) on Daily wages basis.
Break up for the post of Peon	General (Unreserved) - 09 General (WFF) - 01 Scheduled Caste - 02 Schedule Tribe - 02 Other Backward Classes - 04 Other Backward Classes (BPL) - 01 Economically Weaker Sections (EWS - 01
Emoluments for the post of Peon/Chowkidar on daily wage basis	Rs. 350/- per day or as revised by Govt. from time to time
IV	
Name of Post	Chowkidar
Total Posts	02 (Two) on Daily wage basis
Break up for the post Chowkidar	General (Un reserved) - 02
Emoluments for the post of Peon/Chowkidar on daily wage basis	Rs. 350/- per day or as revised by the Govt. from time to time
The applications alongwith relevant supporting documents should reach in the office of Deputy Commissioner Mandi, District Mandi H.P on or before 15th June, 2022 from non tribal areas positively and the candidate of Tribal Areas of HP Shall be given an additional time of 10 days to submit their applications on or before 25th June, 2022 till 05:00 PM. The applications received after the last date or found incomplete will be rejected and no correspondence in this regard will be entertained. Any further information about the prescribed form, qualification, evaluation or job requirements and other terms and conditions for the above said post(s) can be downloaded from the official website of Mandi District http://hpmandi.nic.in .	
(Arindam Chaudhary, IAS) Deputy Commissioner, Mandi, District Mandi (H.P.)	

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District - Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II - Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000, Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: **0471-2322303**, Website: **www.kwa.kerala.gov.in**, **www.etenders.kerala.gov.in**
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**
 Website: **www.inoxmovies.com** | Email id: **investors@inoxmovies.com**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH
 IN

C.A. (CAA)/ 41 /MB/2022
In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company)
 incorporated under the Companies Act, 1956 with its)
 registered office at 5th Floor, Viraj Towers, Next to Andheri)
 Flyover, Western Express Highway, Andheri East, Mumbai)
 - 400093.)
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company)
 incorporated under the Companies Act, 1956 with its)
 registered office at 5th Floor, Viraj Towers, Next to Andheri)
 Flyover, Western Express Highway, Andheri East,)
 Mumbai-400093.)
 CIN: L92199MH1999PLC353754)

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai – 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D
Kailash B. Gupta
Chief Financial Officer
 Place: Mumbai
 Date: 20th May, 2022



PASSION AT WORK

CIN : L45201KA1995PLC018475
 Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,688	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:
 1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India.
 20 May 2022

Jagadish Nangineni
Managing Director

Persistent Systems Limited
 CIN: L72300PN1990PLC056696
 Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
 Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008
 E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Place : Pune
 Date : May 20, 2022

Amit Atre
 Company Secretary
 ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)
 A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.
 CIN : U65999MH1995PLC267097
 Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai - 400059.
 Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com
 Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022
 (Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	186.94	612.10	337.55
5	Total comprehensive income for the period (Comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
1	Basic:	0.13	0.41	0.22
2	Diluted:	0.13	0.41	0.22
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debenture Redemption Reserve (Refer note 3)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debenture redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Place : Mumbai
 Date : 19 May 2022

Amith Agarwal
 Executive Director
 (DIN: 01140768)

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No-5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S - Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBBI/IPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E, 136 Jessore Road , Near Lake Town Swimming Pool , Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email - ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
 Kolkata: Reg No: IBBI/IPA-001/IP-P02136/2020-2021/13281

FORM B
PUBLIC ANNOUNCEMENT
 [Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Uparapalli Village, Mathgondapali Post, Thali Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonappalli Village, Hosur (Tamilnadu) Plant: Plot No. 4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldayee, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhrail, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anunachal Building, 1B, Barakhamba Road, New Delhi - 110001 Email: vikas@vaminidia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022. The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.
 Date : 20.05.2022
 Place : Gurugram

Liquidator of Hema Engineering Industries Ltd
 Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733

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KERALA WATER AUTHORITY e-Tender Notice

Tender No.: 106/2021-22/KWA/PHC/D1/TVM(RT2)
Jal Jeevan Mission 2021-24 - Thiruvananthapuram District - Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II - Providing distribution network in Pothencode Grama Panchayath.
EMD: ₹5,00,000, Tender fee: ₹15,000.
Last date for submitting tender: 10-06-2022 03:00 pm
Phone: 0471-2322303. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
(CIN: L92199MH1999PLC353754)
Registered office: 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.
Telephone: 022 40626900
Website: www.inoxmovies.com | Email id: investors@inoxmovies.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
IN

C.A. (CAA)/ 41 /MB/2022
In the matter of the Companies Act, 2013;
AND

In the matter of Sections 230 - 232 and other applicable provisions of the
Companies Act, 2013 ;
AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company)
by INOX Leisure Limited (Transferee Company)
and their respective Shareholders.

Shouri Properties Private Limited is a company)
incorporated under the Companies Act, 1956 with its)
registered office at 5th Floor, Viraj Towers, Next to Andheri)
Flyover, Western Express Highway, Andheri East, Mumbai)
- 400093.)
CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor
Company

INOX Leisure Limited is a public limited company)
incorporated under the Companies Act, 1956 with its)
registered office at 5th Floor, Viraj Towers, Next to Andheri)
Flyover, Western Express Highway, Andheri East,)
Mumbai-400093.)
CIN: L92199MH1999PLC353754)

....Second Applicant Company/Transferee
Company

FORM NO. CAA. 3

NOTICE OF COMPANY SCHEME APPLICATION

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai – 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D
Kailash B. Gupta
Chief Financial Officer
Place: Mumbai
Date: 20th May, 2022



CIN : L45201KA1995PLC018475
Regd. Office: 'SOBHA', Sarjapur - Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
Ph: +91-80-49320000, Fax: +91-80-49320444
email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:
1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India.
20 May 2022

Jagadish Nangineni
Managing Director

Persistent Systems Limited
CIN: L72300PN1990PLC056696
Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008
E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and
Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in August 2022 for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at https://www.persistent.com/investors/unclaimed-dividend/

In case the Company does not receive any response from the concerned shareholders by June 30, 2022, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com

For Persistent Systems Limited

Place : Pune
Date : May 20, 2022

Amit Atre
Company Secretary
ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)
A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.
CIN : U65999MH1995PLC267097
Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai - 400059.
Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com
Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR
ENDED 31ST MARCH, 2022 (Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	186.94	612.10	337.55
5	Total comprehensive income for the period (Comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic; 2. Diluted:	0.13 0.13	0.41 0.41	0.22 0.22
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debtenture Redemption Reserve (Refer note 3)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

- Note:
- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
 - The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
 - Pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
 - As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debtenture redemption reserve in respect of privately placed debtentures.
 - The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited Sd/-

Place : Mumbai
Date : 19 May 2022

Amith Agarwal
Executive Director
(DIN: 01140768)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No- 5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S - Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBBI/IPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E, 136 Jessore Road , Near Lake Town Swimming Pool , Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email - ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate Insolvency resolution process of the MAXGROW OVERSEAS LIMITED on 19/05/2022. The creditors of MAXGROW OVERSEAS LIMITED, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
Kolkata: Reg No.: IBBI/IPA-001/IP-P02136/2020-2021/13281
SUSHIL KUMAR AGRAWAL

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy
Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Uparapalli Village, Mathgondapali Post, Thali Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No. 4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldiyed, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhrail, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anunachal Building, 1B, Barakhamba Road, New Delhi - 110001 Email: vikasg@vaminidra.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the Hema Engineering Industries Ltd on 17/05/2022. The stakeholders of Hema Engineering Industries Ltd are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Vikas Garg
Date : 20.05.2022 Liquidator of Hema Engineering Industries Ltd
Place : Gurugram Regn. No: IBBI/IPA-001/IP-P01050/2017-2018/11733

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before taking a side.

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KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District – Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II – Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000. Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: **0471-2322303**. Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**
 Website: **www.inoxmovies.com** | Email id: **investors@inoxmovies.com**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH

IN
 C.A. (CAA)/ 41/MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093.
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai- 400093.
 CIN: L92199MH1999PLC353754

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited

S/D
Kailash B. Gupta
Chief Financial Officer
 Place: Mumbai
 Date: 20th May, 2022



CIN : L45201KA1995PLC018475
 Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]'	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]'	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]'	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]'	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
 20 May 2022

Jagadish Nangineni
Managing Director

**Persistent Systems Limited**

CIN: L72300PN1990PLC056696

Regd. Office: Bhageerath, 402 Senapati Bapat Road, Pune 411 016

Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008

E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Amit Atre

Company Secretary

ICSI Membership No.: ACS 20507

Place : Pune
 Date : May 20, 2022

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)

A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.

CIN : U65999MH1995PLC267097

Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai 400059.

Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com

Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	186.94	612.10	337.55
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)	-	2,568.39	2,059.55
8	Securities Premium Account	-	-	-
9	Net worth	-	17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debt Service Coverage Ratio (Refer note 3)	NA	NA	NA
16	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
17	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debt service redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Sd/-

Amith Agarwal

Executive Director

(DIN: 01140768)

Place : Mumbai
 Date : 19 May 2022

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No. 5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/IIPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email – ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
 Kolkata:

Reg. No: IBB/IIPA-001/IP-P-02136/2020-2021/13281

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 69th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Upparapalli Village, Mathgondapalli Post, Thally Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No.4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldiyod, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhraili, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anunachal Building, 19, Sarakhamba Road, New Delhi - 110001 Email: vikas@varmindexia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022.

The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 20.05.2022

Place : Gurugram

Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733

Liquidator of Hema Engineering Industries Ltd

Vikas Garg

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District – Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II – Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000. Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: **0471-2322303**. Website: **www.kwa.kerala.gov.in, www.etenders.kerala.gov.in**
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**
 Website: **www.inoxmovies.com** | Email id: **investors@inoxmovies.com**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH

IN
 C.A. (CAA)/ 41/MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093.
 CIN: U45201MH2002PTC134393)

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INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai- 400093.
 CIN: L92199MH1999PLC353754

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D
Kailash B. Gupta
Chief Financial Officer
 Place: Mumbai
 Date: 20th May, 2022

SOBHA LIMITED

CIN : L45201KA1995PLC018475
 Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
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Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
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Notes:
 1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
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Profit before tax	393	337	145	1,526	746
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Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
 20 May 2022

Jagadish Nangineni
 Managing Director

**Persistent Systems Limited**

CIN: L72300PN1990PLC056696

Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016

Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008

E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Amit Atre

Company Secretary

ICSI Membership No.: ACS 20507

Place : Pune

Date : May 20, 2022

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)

A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.

CIN : U65999MH1995PLC267097

Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai 400059.

Phone: 022-40467777 | Fax : 022-40467788 | Web: www.agriwise.com

Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
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2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	186.94	612.10	337.55
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)	-	2,568.39	2,059.55
8	Securities Premium Account	-	-	-
9	Net worth	-	17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debture Redemption Reserve (Refer note 3)	NA	NA	NA
16	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
17	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debture redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Sd/-

Amith Agarwal

Executive Director

(DIN: 01140768)

Place : Mumbai

Date : 19 May 2022

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No. 5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/IIPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email – ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA-N/A.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022

Kolkata:

Reg. No: IBB/IIPA-001/IP-P-02136/2020-2021/13281

FORM B**PUBLIC ANNOUNCEMENT**

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 69th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram – 122001 Plant: Upparapalli Village, Mathgondapalli Post, Thally Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No.4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldiyod, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDC, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhraili, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Anunachal Building, 19, Sarakhamba Road, New Delhi - 110001 Email: vikas@varmindexia.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022.

The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 20.05.2022

Place : Gurugram

Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733

Liquidator of Hema Engineering Industries Ltd

Vikas Garg



ஈரோடு மாவட்டத்தின் மிக முக்கிய குடிநீர் ஆதாரமான, கொடிவேரி கூட்டு குடிநீர் திட்டத்தின் அனைத்து பணிகளும் நிறைவுற்று முதல்வர் மு.க.ஸ்டாலினால், காணொலிக் காட்சி வாயிலாக துவக்கப்பட்டு, பொதுமக்கள் பயன்பாட்டிற்கு கொண்டுவரப்பட்டது. ஈரோட்டில் நடைபெற்ற இந்நிகழ்ச்சிக்கு, வீட்டு வசதி மற்றும் நகர்ப்புற வளர்ச்சித் துறை அமைச்சர் முத்துசாமி தலைமைத் தாங்கினார். இத்திட்ட பணிகளை முழுவீச்சில் துரிதப்படுத்தி, விரைவில் நடைமுறைக்கு கொண்டு வர செய்த அமைச்சர் சு.முத்துசாமியை முன்னார் அமைச்சர் தோப்பு வெங்கடாச்சலம் நேரில் சந்தித்து, பூங்கொத்து கொடுத்து தனது நன்றியினை தெரிவித்தார். இந்நிகழ்வின் போது, கலெக்டர் கிருஷ்ணன்உன்னி உடன் இருந்தார்.



ஓசூர், மே 21- கிருஷ்ணகிரி மாவட்டம் ஓசூர் பாகலூர் சாலையில் உள்ள வெது வார்டு கே.சி.சி நகர் நுழைவாயில் பகுதியில் ரூ.25 லட்சம் மதிப்பில் சிறிய பாலம் மற்றும் கால்வாய் அமைக்கும் பணிக்கு பூமி பூஜை நடைபெற்றது.

சட்டமன்ற உறுப்பினர் பிரகாஷ், மேயர் சத்யா ஆகியோர் கலந்து கொண்டு பணிகளை துவக்கி வைத்தனர்.

இந்நிகழ்வில், துணை மேயர் ஆனந்தய்யா, கமிஷனர் பாலசப்பிரமணியம், மாநகராட்சி

ஓசூரில் ரூ.25 லட்சம் மதிப்பில் சிறிய பாலம், கால்வாய் அமைக்கும் பணி: பிரகாஷ் எம்எல்ஏ பூமிபூஜை

மண்டல தலைவர் ரவி, மாமன்ற உறுப்பினர்கள் வெது வார்டு மம்தா சந்தோஷ், வெங்கடேஷ், ஆறுமுகம், கிருஷ்ணன், ஸ்ரீனிவாசலு, மரக்கா சென்னீரன், அருள் பெருமாபி, யஷாஸ்வினி மோகன், திமுக

இளைஞர் அணி மாவட்ட செயலாளர் சீனிவாசன், நல்லூர் பஞ்சாயத்து தலைவர் சாந்தா வீரபத்திரப்பா, கோபாலன்னா, கெதாம் மற்றும் பொதுமக்கள் பலர் கலந்து கொண்டனர்.



தானிஷ் அஹமது தொழில் நுட்ப கல்லூரி ஆண்டு விழா கொண்டாட்டம்

கோவை தானிஷ் அஹமது தொழில் நுட்பக் கல்லூரியின், ஆண்டு விழா மற்றும் விளையாட்டு விழா கல்லூரி வளாகத்தில் நடைபெற்றது.

சிறப்பு விருந்தினராக குக்கு வித் கோமாளி மற்றும் கலக்க போவது யாரு சீசன் 5 வெற்றியாளர் குரைஷி பங்கேற்று மாணவர்களிடையே பேசும் பொழுது, கலை மற்றும் கல்வியோடு, கலாச்சாரத்திற்கும் முக்கியத்துவம்

அளித்து திறன்களை வளர்த்து கொள்ள வேண்டும் என மாணவர்களை ஊக்குவித்தார்.

விழாவில், சிறந்த மாணவ, மாணவிகளுக்கு விருதுகள் வழங்கி, கொளவிக்கப்பட்டது. இந்நிகழ்ச்சிக்கு கல்லூரியின் இயக்குனர் கே.ஏ.அக்பர் பாஷா தலைமை வகித்தார். கல்லூரியின் முதன்மை நிர்வாக அதிகாரி ஏ.தம்ஸ் அகமது முன்னிலை வகித்தார். கல்லூரியின் முதல்வர் கே.ஜி.பார்த்திபன் ஆண்டு அறிக்கை

சமர்ப்பித்தார். இத்தொண்டுக்கான மாணவராக இயந்திரவியல் இறுதியாண்டு மாணவர் முஹம்மது இர்பான் தேர்ந்தெடுக்கப்பட்டார். இந்நிகழ்ச்சிக்கான ஏற்பாட்டினை துறைத்தலைவர் ஜெபக்குமார், முனைவர் செல்வமுருகன், உடற்கல்வி இயக்குனர் கொழுஞ்சி மற்றும் பேராசிரியர்கள், மாணவர்கள் செய்து இருந்தனர்.



சத்தியமங்கலம் பழைய மார்க்கெட் அருகில் உள்ள பிள்ளையார் வீதி வேடுவர் தெரு கம்பம் திருவிழாவை முன்னிட்டு கடைவீதி வழியாக மாவிளக்கு மற்றும் அக்னி சட்டி ஏந்தி பக்தர்கள் ஊர்வலமாக வந்தனர்.

சிறுமுகை அருகே 100 ஆண்டு பழமையான கொங்கலம்மன் கோயில் கும்பாபிஷேக விழா

மேட்டுப்பாளையம், மே 21- கோவை மாவட்டம் மேட்டுப்பாளையம் வட்டம் ஜடையம்பாளையம் கிராமம் ஆலாங்கொம்பு தண்ணீர் தடம் பவானி நதிக்கரையில் அமைந்துள்ள ஓக்கலிகர் சமூகம் கொம்மேர் குலதெய்வம் அருள் தரும் கொங்கலம்மன் கோயில் திருநெறிய தெய்வத்தமிழ் திருக்குட நன்னீராட்டு பெருவிழா நடைபெற்றது.

திருக்குட நன்னீராட்டு பெருவிழா சீர்வளர்சீர் திருக்கமியாய மரபு மெய்கண்டார் வழிவழி ஆதீனம் சாந்தலிங்க மறுதாசல அடிகளார் மற்றும் சிரவை ஆதீனம் குமரகுருபர சுவாமிகள் ஆகியோர் தலைமையிலும் பெரியோர்களின் முன்னிலையிலும் சாந்தலிங்கர் அருள்நெறி மன்றம் சிறுமுகை மூலத்துறை சிவத்திரு குழந்தைவேல் சிவநெறித் தொண்டன் சக்திவேல் ஆகியோர் முன்னின்று நடத்திக் கொடுக்க விழா சிறப்பாக நடைபெற்றது.

விழாவின் முக்கிய நிகழ்வாக வியாழக்கிழமை காலை 9 மணி அளவில் பிள்ளையார் வழிபாடும் அதற்கு பிறகு மாலை முளைப்பாரி எடுத்து வரக்கூடிய நிகழ்வும் நடைபெற்றது.

பவானி நதியில் இருந்து சிற்ப்தம் எடுத்து வரக்கூடிய நிகழ்வும் சிறப்பாக நடைபெற்றது. மாலை ஐந்தரை மணி அளவில் திருவிளக்கு ஏற்றுதல் வால்து சாந்தி என்று சொல்லக்கூடிய நிலை தேவர் வழிபாடு ஆகிய நிகழ்வுகள் நடந்தது. மாலை 6 மணியளவில் விமான கலசம் நிறுவும் பணியும் நடைபெற்றது.

வெள்ளிக்கிழமை காலை ஆறரை மணிக்கு மங்கள இசையுடன் தொடங்கி வேள்வி கால பூஜைகள்



எல்லாம் சிறப்புற நடைபெற்ற பிறகு கோயிலுக்கு திருக்குடம் வலம் வந்த திருக்குட நன்னீராட்டு பெருவிழா காலை 9 மணி முதல் 10 மணிக்குள் சிறப்பாக நடைபெற்றது.

சிரவைஆதீனம் குமரகுருபர சுவாமிகள் கோபுர கலசங்களுக்கு புனிதநீர்ஊற்றி கும்பாபிஷேகம் செய்து வைத்தார். விழாவில் தமிழக ஓக்கலக் கவுடர் மகாஜன சங்க மாநில தலைவர் வெள்ளிங்கிரி, கோவை மாவட்ட தலைவர் தம்பு, மாவட்ட நிர்வாகிகள்

சோமசுந்தரம், ராஜப்பன், காரமடை சோமசுந்தரம், வட்டார தலைவர்கள் கோவிந்தராஜ், ராஜேந்திரன், ராமசாமி, ஆலாங் கொம்பு கிளை நிர்வாகிகள், முத்துசாமி, நாகராஜ், அண்ணாதுரை உட்பட ஏராளமான பக்தர்கள் கலந்து கொண்டு சாமி தரிசனம் செய்தனர்.

கோயில் கும்பாபிஷேக விழா ஏற்பாடுகளை விழாக்குழு தலைவர் காணியப்பகவுடர் தலைமையில் நிர்வாகிகள் கொம்மேர் குலமக்கள் செய்திருந்தனர்.



உள்ளூர் கடைகளை டிஜிட்டல் கடைகளாக மாற்றும் அமேசான்

கோவை, மே 21- அமேசான் ஸம்பாங் வருடாந்திர மாநாட்டில் ‘ஸ்மார்ட் வணிக’ திட்டத்தை அமேசான் இந்தியா நிறுவனம் அறிவித்துள்ளது. இந்த புதிய திட்டத்தின் மூலம் உள்ளூர் கடைகளை டிஜிட்டல் கடைகளாக மாற்றி, 2025-ம் ஆண்டுக்குள் 1 கோடி சிறு வர்த்தக நிறுவனங்களை டிஜிட்டல் மயமாக்க அமேசான் உறுதிபூண்டுள்ளது. தற்போது 1 லட்சத்து 50 ஆயிரத்திற்கும் அதிகமான அக்கம்பக்க கடைகள் அமேசான்-இன் இணையதளம் மூலம் தங்கள் பொருட்களை ஆன்லைனில் விற்பனை செய்து வருகின்றன. இந்த ஸ்மார்ட் வணிக திட்டத்தின் மூலம், இந்த கடைகள் மேலும் முன்னேறி, தங்களின் நேரடி விற்பனைகளை டிஜிட்டல் மயமாக்கலாம்.

அத்துடன் வாடிக்கையாளர்களுக்கு நேரடி சேவை அளிக்க தங்கள் சொந்த ஆன்லைன் ஸ்டோர் முகப்புகளை எடுவாக்கலாம். மேலும் அமேசானின் சிறந்த ஷாப்பிங் தொழில்நுட்பங்கள், தளவாட போக்குவரத்து, டிஜிட்டல் பணம் செலுத்தும் முறை போன்ற சிறப்பு அம்சங்களை எந்தவிதமான கடைகளும் பயன்படுத்திக் கொள்ளலாம்.

இது குறித்து அமேசான் நிறுவனத்தின் இந்தியா மற்றும் வளர்ந்து வரும் சந்தகளுக்கான மூத்த துணைத் தலைவர் அமித் அகர்வால் கூறுகையில், இந்தியா முழுவதிலும் உள்ள அக்கம்பக்க கடைகள் ஆன்லைன் மூலம் தங்கள் வணிகத்தை வளர்த்துக் கொள்வதற்காக ‘லோக்கல் ஷாப்ஸ் ஆன் அமேசான்’ என்னும் திட்டத்தை நன்கு பயன்படுத்திக் கொண்டிருப்பதை பார்க்கையில் எங்களுக்கு மிகுந்த மகிழ்ச்சியாக உள்ளது.

இந்த திட்டம் துவங்கப்பட்ட 2 ஆண்டுகளுக்குள் இதில் 1 லட்சத்து 50 ஆயிரத்திற்கும் அதிகமான கடைகள் இணைந்துள்ளன. இந்த நிலையில் இன்று, ஸ்மார்ட் வணிகத் திட்டத்தை தொடங்குவதில் நாங்கள் மகிழ்ச்சியடைகிறோம். இப்போது துவங்கப்பட்டுள்ள இந்த திட்டத்தின் மூலம் 2025-ம் ஆண்டுகள் 1 கோடி சிறு வணிக நிறுவனங்களை டிஜிட்டல் மயமாக்குவோம் என்று உறுதி அளிக்கிறோம் என்று தெரிவித்தார்.

செக்யூரிடிசேஷன் அண்ட் ரீகன்ஸ்ட்ரக்ஷன் ஆஃப் ஃபைனான்சியல் அசெட்ஸ் அண்ட் என்போர்ஸ்மெண்ட்ஆஃப் செக்யூரிட்டி இண்டாஸ்ட்ரட்டம் , 2002 (தி ஆக்ட்) யின் 13(2) பிரிவின் கீழ் அறிவிப்பு				
வரிசை எண்	கடன் வாங்கியவா (கள்) பெயர் (ஏ)	அடமானம் வைக்கப்பட்டுள்ள சொத்தின் விவரங்கள்/சொத்து (பி)	என்பிஏவின் தேதி (சி)	நிறுவையில் உள்ள தொகை (ரூ.) (டி)
1.	கடன் கணக்கு எண். HHLCH00208140 1. சிபா வி. 2. மாலதி ரமணி	வில்லா ஏ-27, பிளாட் எண். 27, சுமார் 780 சதுர அடி பரப்பளவுள்ளது., பிளாக் ஏ-ல், ஆர்ஆர்பி ஹவுஸிங் பிரா. வீட்., தாமரை ஹோம்ஸ், பேஸ்-1, எஸ். எண்.156/1ஏ3, எண்.15 கன்னிவாக்கம் கிராமம், பெருமாட்டுநல்லூர் கிராமம் கூடுவாஞ்சேரி, காஞ்சிபுரம்-603022, தமிழ்நாடு.	09.06.2021	ரூ. 19,62,534.37/- (ரூபாய் பத்தொன்பது லட்சத்து அறுபத்து இரண்டாயிரத்து ஐந்துநூற்று முப்பத்து நான்கு மற்றும் முப்பத்து ஏழு பைசா மட்டும்) 02.02.2022 தேதியின்படி
2.	கடன் கணக்கு எண். HHEANN0496485 1. ஆர் என் கிரிஷ் குமார் உரிமையாளர் ஆய்யப்பாக்கம் எச்சுடி மில்க் ஸ்டோர் 2. ஜி.நத்தினி C/O ஆய்யப்பாக்கம் எச்சுடி மில்க் சென்டர்	ஆய்யப்பன்மெட் எண். எச்3-111, முதல் தளம், வீஸ் 13, டவர் எண். எச், பாப்பளவு 677 சதுர அடி (ரூப்பர் பிடுப்ப் எரியா) மற்றும் 470 சதுர அடி (கார்பைட் எரியா), மஹிநீரூர் ஹாப்பிஇனெஸ்ட் என அறியப்பட்ட வளாகத்தில், பகுதிப்பட்டு கிராமத்தில் கட்டப்பட்டது, எஸ். எண். 480/2, 481, 486, 487, 488, 489/1, 2௧, 281, 490/1௭, 1பி, 2, 491, 492/1, 493/2, 494/2, 550/12, பூவிருந்தவல்லி வட்டம், எஸ்.எண் 463/1, 463/2, 465/1, திருவள்ளூர், ஆவடி, சென்னை-600071, தமிழ்நாடு	12.05.2021	ரூ. 1,06,39,394/- (ரூபாய் ஒரு லட்சத்து அறுபத்திந்து ஐம்பது மூன்று பத்து முப்பத்து நான்கு மற்றும் நூறு பைசா மட்டும்) 02.02.2022 தேதியின்படி
3.	கடன் கணக்கு எண். HHLCOM00203515 1. சந்திரசேகர் எஸ் 2. கே பிரதீபா 3. சுந்தரம் ஏ	ஃப்ரீஹோல்ட் குடியிருப்பு சொத்து, நடைபாதை உரிமைகொண்டு, கதவு எண்.12, 1௨ கொண்டு., எஸ்எஃப் எண். 567, மனை எண். 12, பிடி கணேஷ் நகர், துடியலூர் கிராமம் மற்றும் டவுன் பஞ்சாயத்து, கோயம்புத்தூர்-641034, தமிழ்நாடு, சுமார் 1372 சதுர அடி பரப்பளவைக் கொண்ட பகுதி.	07.05.2021	ரூ. 5,69,757.30/- (ரூபாய் ஐந்து லட்சத்து அறுபத்து ஒன்பதாயிரத்து எழுநூற்று ஐம்பத்தேழு மற்றும் நூறு பைசா மட்டும்) 02.02.2022 தேதியின்படி

மேலே குறிப்பிட்ட பெயர் கொண்ட கடன் வாங்கியவா(கள்) கடன் கணக்கில் நிதி ஒழுக்கத்தை பராமரிக்கத் தவிர விட்டனர். மேலும் நிறுவனத்தின் சாதாரண வியாபார நடவடிக்கைகளின் படி பராமரிக்கப்பட்ட கணக்குப் புத்தகங்களின்படி டி பத்தியில் நிறுவையில் உள்ள தொகையைக் குறிப்பிடப்பட்டுள்ளது.

கடன் தொகையை திருப்பி செலுத்துவதில் கடன் வாங்கியவா(கள்) தரப்பில் தொடர்ந்து தவறியதால் கடன் வாங்கியவா(கள்) கடன் கணக்கை நிறுவனமானது ஒழுங்குமுறை ஆணையம் சொத்துக்களை (பத்தி சி-யில் குறிப்பிட்ட தேதியின்படி) வகைப்படுத்துதல் தொடர்பான வழிகாட்டி விதிகளின்படி செயல்படாத சொத்தாக காட்டியுள்ளது. அதைத் தொடர்ந்து பிரிவு13(2)ன் கீழ் ஒவ்வொரு கடன் வாங்கியவார்களுக்குப் நோட்டீஸ்கள் அனுப்பபட்ட பட்டுள்ளன.

மேற்கண்டவைகளை மனதில் கொண்டு மேலே குறிப்பிட்ட கடனாளிகள் தாங்கள் நிறுவனத்திற்குச் செலுத்த வேண்டிய, பத்தி-டி-யில் குறிப்பிடப்பட்டுள்ள முழுத் தொகையையும் நாளது தேதி வரை, வட்டி, செலவு மற்றும் கடன்கள்கள் உட்பட இந்த அறிவிப்பு வெளியாயும் தினத்திலிருந்து 60 நாட்களுக்குள் தங்கள் பொறுப்பில் செலுத்துப்படி நிறுவனமானது கேட்டுக்கொள்கிறது. அவ்வாறு செய்பத் தவறும் பட்சத்தில் நிறுவனமானது பத்தி பி-யில் குறிப்பிடப்பட்டுள்ளபடி அடமானமாக வைத்த சொத்துக்களை எடுத்துக் கொண்டு நிறுவன உட்கத்தில் உள்ளபடி பிற நடவடிக்கைகளையும் எடுக்கும் உரிமை கொண்டுள்ளது.

தயவுசெய்து சர்ஃபேலி சட்டத்தின் பிரிவு 13-ன் துணைப் பிரிவின் (8) விதிமுறைகளை கவனிக்கவும், “பொது ஏலம், ஏல கேள்விகளை வரவழைத்து, பொது ஏலம் அல்லது தனி ஒப்பந்தம் மூலமாக ஜாபீனாக பெறப்பட்ட சொத்தை(களை) விற்பனை செய்வதற்கான அறிவிப்பு வெளியிடப்படும் தேதி வரை மட்டுமே ஜாபீனாக பெற்ற கடன் வழங்குபவருக்கு ஏற்பட்ட கடன்கள்கள் மற்றும் செலவுகள், அனைத்து செலவுகளையும் ஒன்றாக நிறுவையில் உள்ள மொத்த தொகையையும் கடன் பெற்றவர் செலுத்தலாம். மேலும், சட்டப்பூர்வமான பரிந்துரைகப்படட்ட கால வரம்புக்குள்ளாக கடன் பெற்றவர் ஜாபீனாக பெற்ற சொத்தை மீட்டுப் பெறத் தவறும்பட்சத்தில், கடன் பெற்றவருக்கு சொந்த பட்டுப் பெறும் உரிமையை இந்நூது விடலாம் என்பதும் குறிப்பிடத் தக்கது”

சர்ஃபேலி சட்டத்தின் 13-ம் பிரிவு துணைப் பிரிவின் (13) விதிமுறைகளைப் பொறுத்தவரை நீங்கள் கடன் வாங்கியவாங்கள் நிறுவனத்திடம் முன்கூட்டி எழுத்தின் மூலம் அனுமதி வாங்காமல் இந்த அடமான சொத்துக்களை கைமாற்றுதல், விற்பனை செய்தல், குத்தகைக்கு விடுதல் அல்லது வேறு வழியில் (வழக்கமான தொழில்முறையில் செய்வது தவிர) வேறு ஏதேனும் செய்க்கூடாது என்று இதன் மூலம் தடை விதிக்கப்படுகிறது.

எடெல்வைஸ் அஸ்ஸெட் ரீகன்ஸ்ட்ரக்ஷன் கம்பெனி லிமிடெட் (அறங்காவலர் ஈஐஆர்சி அங்ககட்டளை எஸ்சி - 439)

இடம்: காஞ்சிபுரம் / சென்னை / கோயம்புத்தூர் (தமிழ்நாடு)

அங்கீகரிக்கப்பட்ட அதிகாரி

KERALA WATER AUTHORITY e-Tender Notice

Tender No.: **106/2021-22/KWA/PHC/D1/TVM(RT2)**
 Jal Jeevan Mission 2021-24 - Thiruvananthapuram District - Pothencode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II - Providing distribution network in Pothencode Grama Panchayath.
 EMD: ₹5,00,000. Tender fee: ₹15,000.
 Last date for submitting tender: **10-06-2022 03:00 pm**
 Phone: 0471-2322303. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
 (CIN: L92199MH1999PLC353754)

Registered office: **5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.**
 Telephone: **022 40626900**

Website: www.inoxmovies.com | Email id: investors@inoxmovies.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
 MUMBAI BENCH

IN

C.A. (CAA)/ 41/MB/2022

In the matter of the Companies Act, 2013;

AND

In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;

AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093.
 CIN: U45201MH2002PTC134393)

....First Applicant Company/ Transferor Company

INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai-400093.
 CIN: L92199MH1999PLC353754

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3**NOTICE OF COMPANY SCHEME APPLICATION**

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited

S/D

Kailash B. Gupta

Chief Financial Officer

Place: Mumbai

Date: 20th May, 2022

SOBHA LIMITED



CIN : L45201KA1995PLC018475

Regd. Office: 'SOBHA', Sarjapur – Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
 Ph: +91-80-49320000, Fax: +91-80-49320444
 email: investors@sobha.com
www.sobha.com

**EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
 FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022**

(₹ in Million)

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
 20 May 2022

Jagadish Nangineni
 Managing Director



Persistent Systems Limited

CIN: L72300PN1990PLC056696

Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016

Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008

E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in **August 2022** for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at <https://www.persistent.com/investors/unclaimed-dividend/>

In case the Company does not receive any response from the concerned shareholders by **June 30, 2022**, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at **Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail – investors@persistent.com**

For Persistent Systems Limited

Amit Atre

Company Secretary

Place : Pune

Date : May 20, 2022

ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWHILE STARAGRI FINANCE LIMITED)

A wholly owned subsidiary of Star Agriwarehousing and Collateral Management Ltd.

CIN : U65999MH1995PLC257097

Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai - 400059.

Phone: 022-40467777 | Fax: 022-40467788 | Web: www.agriwise.com

Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Amount Rupees in Lakhs)

Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.82	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	196.94	612.10	337.55
5	Total comprehensive income for the period (Comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) -			
	1. Basic:	0.13	0.41	0.22
	2. Diluted:	0.13	0.41	0.22
14	Capital Redemption Reserve	Nil	Nil	Nil
15	Debt Service Coverage Ratio (Refer note 3)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debt redemption reserve in respect of privately placed debentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Sd/-

Amith Agarwal

Executive Director

(DIN: 01140768)

Place : Mumbai

Date : 19 May 2022

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF
 MAXGROW OVERSEAS LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No- 5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal - 700052 Address Other Than R/O: 103, Hubtown Solaris, N S - Phadke - Marg - Andheri (East) Mumbai Maharashtra - 400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/IIPA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4E, 136 Jessore Road , Near Lake Town Swimming Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA INSOLVENCY PROFESSIONALS LLP Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email- ip-maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **MAXGROW OVERSEAS LIMITED** on 19/05/2022. The creditors of **MAXGROW OVERSEAS LIMITED**, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-NIA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022

Kolkata:

Mr. SUSHIL KUMAR AGRAWAL,

Reg. No.: IBB/IIPA-001/IP-P02136/2020-2021/13281

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
 HEMA ENGINEERING INDUSTRIES LTD**

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindanand Farm House, Kishanganh Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 68th Km Stone, Delhi-Jaipur Highway, Dhanuhera, Rewari - 122001 (Haryana) Plant: 1/3 KM, Khandsa Road, Gunugram - 122001 Plant: Upparapalli Village, Mathgondapali Post, Thali Road, Hosur (Tamilnadu) Plant: No. 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No.4, Salempur, Mehdoor, IP-2, Handwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdoor-2, Handwar (Uttarakhand) Plant: 153, Village Beldeyod, Tehsil- Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDCO, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakulur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 1601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhraili, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi - 110001 Email: vikas@vaminidra.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the **Hema Engineering Industries Ltd** on 17/05/2022.

The stakeholders of **Hema Engineering Industries Ltd** are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date : 20.05.2022

Place : Gurugram

Vikas Garg

Liquidator of Hema Engineering Industries Ltd

Regn. No: IBB/IIPA-001/IP-P01050/2017-2018/11733

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KERALA WATER AUTHORITY e-Tender Notice

Tender No.: 106/2021-22/KWA/PHC/D1/TVM(RT2)
Jal Jeevan Mission 2021-24 - Thiruvananthapuram District - Pothenode Grama Panchayath - Providing pipeline extension & FHTCs to all households and package-II - Providing distribution network in Pothenode Grama Panchayath.
EMD: ₹5,00,000. Tender fee: ₹15,000.
Last date for submitting tender: 10-06-2022 03:00 pm
Phone: 0471-2322303. Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in
KWA-JB-GL-6-233-2022-23 Superintending Engineer, PH Circle, Thiruvananthapuram



INOX LEISURE LIMITED
(CIN: L92199MH1999PLC353754)
Registered office: 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri (East), Mumbai – 400 093.
Telephone: 022 40626900
Website: www.inoxmovies.com | Email id: investors@inoxmovies.com

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
IN

C.A. (CAA)/ 41/MB/2022
In the matter of the Companies Act, 2013;
AND
In the matter of Sections 230 - 232 and other applicable provisions of the Companies Act, 2013 ;
AND

In the matter of Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders.

Shouri Properties Private Limited is a company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai -400093.
CIN: U45201MH2002PTC134393)

INOX Leisure Limited is a public limited company incorporated under the Companies Act, 1956 with its registered office at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai-400093.
CIN: L92199MH1999PLC353754

....First Applicant Company/ Transferor Company

....Second Applicant Company/Transferee Company

FORM NO. CAA. 3

NOTICE OF COMPANY SCHEME APPLICATION

Notice is hereby given pursuant to sub-section (5) of section 230 of the Companies Act, 2013, that the Hon'ble National Company Law Tribunal, Mumbai Bench (the Hon'ble Tribunal) vide its Order dated 6th May, 2022, has dispensed with the requirement of holding meetings of Equity Shareholders' of the Applicant companies for approval of the proposed Scheme of Merger (By absorption) of Shouri Properties Private Limited (Transferor Company) by INOX Leisure Limited (Transferee Company) and their respective Shareholders (Proposed Scheme). Further, the Hon'ble Tribunal vide its aforesaid Order has dispensed with the requirement to hold the meeting of the Secured and Unsecured Creditors of the Second Applicant Company. There are no creditors in the First Applicant Company therefore, the question of holding their meeting does not arise. The Second Applicant Company was further directed by the Hon'ble Tribunal to give individual notices to all of its Secured and Unsecured Creditors along with the copy of the Scheme, with direction that they may submit their representations, if any.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the Hon'ble Tribunal at 4th Floor, MTNL Exchange Building, Near G D Somani School, C D Somani Marg, Cuffe Parade, Mumbai – 400005 within thirty (30) days from the date of this notice. Copy of the representation may simultaneously be sent to the Applicant Companies at 5th Floor, Viraj Towers, Next to Andheri Flyover, Western Express Highway, Andheri East, Mumbai - 400093. Where any person concerned seeks to oppose the aforesaid Application, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Application along with all the exhibits will be furnished by the Applicant's Authorized Representative to any person requiring the same on payment of the prescribed fees.

For INOX Leisure Limited
S/D

Kailash B. Gupta
Chief Financial Officer
Place: Mumbai
Date: 20th May, 2022

SOBHA LIMITED



CIN : L45201KA1995PLC018475
Regd. Office: 'SOBHA', Sarjapur - Marathahalli Outer Ring Road (ORR), Devarabisanahalli, Bellandur Post, Bangalore - 560 103.
Ph: +91-80-49320000, Fax: +91-80-49320444
email: investors@sobha.com
www.sobha.com

EXTRACT OF THE AUDITED CONSOLIDATED FINANCIAL RESULTS
FOR THE QUARTER AND YEAR ENDED 31 MARCH 2022

(₹ in Million)					
Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Total income from operations	7,668	6,975	5,889	28,216	21,904
Profit before tax	364	442	146	1,581	752
Profit after tax	250	327	179	1,168	623
Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	259	332	186	1,159	630
Paid-up Equity Share Capital	948	948	948	948	948
Reserves (excluding revaluation reserve)	-	-	-	24,157	23,329
Earnings per Share (of ₹10/- each) (for continuing and discontinued operations)					
Basic and diluted EPS	2.64	3.45	1.89	12.32	6.57

Notes:

1) The key data of standalone financial results is as under:

Particulars	3 months ended 31.03.2022 [Audited]*	Preceding 3 months ended 31.12.2021 [Unaudited]	Corresponding 3 months ended 31.03.2021 [Audited]*	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Income from operations	7,689	6,856	5,956	28,089	21,912
Profit before tax	393	337	145	1,526	746
Profit after tax	277	252	183	1,128	655
Total comprehensive income	286	257	189	1,119	662

2) Key Standalone financial ratio of the Company is given below:

Particulars	Year to date figures for current year ended 31.03.2022 [Audited]	Previous year ended 31.03.2021 [Audited]
Debt Equity Ratio	1.03	1.28
Capital Redemption Reserve	119	119
Debt Service Coverage Ratio	0.21	0.20
Interest Service Coverage Ratio	1.54	1.23

3) The above is an extract of the detailed format of financial results for the quarter and year ended 31 March 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly financial results are available on the website of the Stock Exchange(s) and the listed entity. (www.bseindia.com, www.nseindia.com and www.sobha.com)

Bengaluru, India
20 May 2022

Jagadish Nangineni
Managing Director

Persistent Systems Limited
CIN: L72300PN1990PLC056696
Regd. Office: 'Bhageerath', 402 Senapati Bapat Road, Pune 411 016
Ph. No.: +91 (20) 6703 0000 Fax: +91 (20) 6703 0008
E-mail: investors@persistent.com Website: www.persistent.com

NOTICE

[For transfer of Equity Shares to the Investor Education and Protection Fund (IEPF) Suspense Account]

This notice is being sent pursuant to the applicable provisions of the Companies Act, 2013 (the 'Act') read along with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer, and Refund) Rules, 2016, (the 'Rules') notified by the Ministry of Corporate Affairs (MCA) effective from September 7, 2016.

As per Section 124(5) of the Act, any amount of dividend which remains unpaid or unclaimed for seven years should be transferred by the Company to the IEPF established by the Central Government. Further, as per provisions of Section 124(6) of the Act, all shares in respect of which dividend has not been claimed for seven consecutive years shall also be transferred to the IEPF Suspense Account.

Complying with the requirements set out in the Rules, the Company has communicated to the concerned shareholders individually, whose shares are liable to be transferred to the IEPF Suspense Account in August 2022 for taking the appropriate action.

The Company has also uploaded full details of such shareholders and shares due for transfer on its website at https://www.persistent.com/investors/unclaimed-dividend/

In case the Company does not receive any response from the concerned shareholders by June 30, 2022, the Company shall as per the requirements of the said Rules, transfer the shares to the IEPF Suspense Account by the due date as per procedure stipulated in the Rules, without any further notice.

Shareholders may note that both the unclaimed dividend and the shares transferred to the IEPF Authority can be claimed back from the IEPF Authority after following the procedure prescribed in the Rules.

For any queries, the shareholders are requested to contact the Company at Persistent Systems Limited, Bhageerath, 402 Senapati Bapat Road, Pune 411 016, India, Tel. No.: (020) 6703 0000, e-mail –investors@persistent.com

For Persistent Systems Limited

Place : Pune
Date : May 20, 2022
Amit Atre
Company Secretary
ICSI Membership No.: ACS 20507

AGRIWISE FINSERV LIMITED

(ERSTWILE STARAGRI FINANCE LIMITED)
A wholly owned subsidiary of Star Agriwarehousing and Colateral Management Ltd.
CIN : U65999MH1995PLC267097
Regd. Office: Sahar Plaza Complex, A 601-604, Bonanza, Near Chakala Metro station, Andheri East, Mumbai 400059.
Phone: 022-40467777 | Fax : 022-40467788 | Web:www.agriwise.com
Email : info@agriwise.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2022

(Amount Rupees in Lakhs)				
Sr No	Particulars	Quarter ended 31 March 2022	Year ended 31 March 2022	Year ended 31 March 2021
1	Total Income from Operations	646.78	4,045.62	5,145.58
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	276.74	878.94	484.75
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	276.74	878.94	484.75
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	196.94	612.10	337.55
5	Total comprehensive income for the period (comprising profit for the period (after tax) and other comprehensive income (after tax))	205.44	621.66	341.79
6	Paid up Equity Share Capital	15,000.00	15,000.00	15,000.00
7	Reserves (excluding Revaluation Reserve)		2,588.39	2,059.55
8	Securities Premium Account		-	-
9	Net worth		17,158.58	16,359.68
10	Paid up Debt Capital / Outstanding Debt	1,000.00	1,000.00	1,000.00
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	0.83	0.83	1.24
13	Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations) - 1. Basic; 2. Diluted;	0.13 0.13	0.41 0.41	0.22 0.22
13	Capital Redemption Reserve	Nil	Nil	Nil
14	Debtenture Redemption Reserve (Refer note 3)	NA	NA	NA
15	Debt Service Coverage Ratio (Refer note 4)	NA	NA	NA
16	Interest Service Coverage Ratio (Refer note 4)	NA	NA	NA

Note:

- The above is an extract of the detailed format of unaudited quarterly financial results for the quarter and year ended 31st March, 2022 filed with the BSE Limited under Regulation 52 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the quarterly and yearly financial results is available on the websites of the BSE Limited and the Company website www.agriwise.com.
- The above results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 19th May, 2022.
- Pursuant to Regulation 52 (4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on the Company website www.agriwise.com.
- As per Rule 18(7)(b)(ii) of the Companies (Share Capital and Debentures) Rules, 2014 the Company, being NBFC, is not required to create debtenture redemption reserve in respect of privately placed debtentures.
- The Company being NBFC, this disclosure is not applicable pursuant to Regulation 52(4) of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.

For Agriwise Finserv Limited

Sd/-
Amith Agarwal
Executive Director
(DIN: 01140768)

Place : Mumbai
Date : : 19 May 2022

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
MAXGROW OVERSEAS LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	MAXGROW OVERSEAS LIMITED
2. Date of Incorporation Of Corporate Debtor	05/08/2008
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	RoC-Kolkata
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U51909WB2008PLC128225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address: Natural Height Complex, 1C Building No.-5 Phase I, VIP Road, Opp. Haldiram (Air Port) Kolkata, West Bengal- 700052 Address Other Than R/O: 103, Hubtown Solaris, N S -Phadke -Marg -Andheri (East) Mumbai Maharashtra -400069
6. Insolvency commencement date in respect of Corporate Debtor	19/05/2022
7. Estimated date of closure of insolvency resolution process	15/11/2022
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. Sushil Kumar Agrawal Registration No. IBB/I/PA-001/IP-P02136 / 2020-2021/1328
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Avani Oxford, Phase 1, Block 2, Lobby 2 Flat No. 4B , 136 Jessore Road , Near Lake Town Swimming Pool, Kolkata, West Bengal, 700055 Email – avafca@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	AAA/INSOLVENCY PROFESSIONALS LLP, Kolkata Office- Mousumi Co. Op. Housing Society 15B, Ballygunge Circular Road, Kolkata- 700019 Email -ip.maxgrowoverseas@gmail.com
11. Last date for submission of claims	02/06/2022
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b)Details of authorized representatives are available:	(a) https://www.ibbi.gov.in/home/downloads (b) N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MAXGROW OVERSEAS LIMITED on 19/05/2022. The creditors of MAXGROW OVERSEAS LIMITED, are hereby called upon to submit their claims with proof on or before 02/06/2022 to the interim resolution professional at the address mentioned against entry No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA-N/A. Submission of false or misleading proofs of claim shall attract penalties.

Date: 21/05/2022
Kolkata: Mr. SUSHIL KUMAR AGRAWAL, Reg No.: IBB/I/PA-001/IP-P-02136/2020-2021/13281

FORM B
PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF
HEMA ENGINEERING INDUSTRIES LTD

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	Hema Engineering Industries Ltd
2. Date of Incorporation of Corporate Debtor	22/09/1987
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74210DL1987PLC029299
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: Sachindranand Farm House, Kishanganah Village, Opp. Swimming Pool, DDA Sports Complex, Lane Green Avenue, Vasant Kunj, New Delhi - 110070 Administrative Office (As per MCA Website): 69th Km Stone, Delhi-Jaipur Highway, Dharuhera, Rewari - 122001 (Haryana) Plant: 113 KM, Khanda Road, Gurugram - 122001 Plant: Upparapalli Village, Mathgondapalli Post, Thally Road, Hosur (Tamilnadu) Plant: No 713 & 717, Poonapalli Village, Hosur (Tamilnadu) Plant: Plot No 4, Salempur, Mehdood, IP-2, Hardwar (Uttarakhand) Plant: Khasra No. 1394, Salempur Mehdood-2, Hardwar (Uttarakhand) Plant: 153, Village Beldeyod, Tehsil-Nalagarh (Himachal Pradesh) Plant: Plot No. 5 & 14, Sector-6, HSIDCO, Growth Centre, Bawal Distt. Rewari (Haryana) Plant: Plot No. G-77, Shed No. 47, SIDCO Industrial Estate, Kakalur, Distt. Thiruvallur-602003 (TN) Plant: Plot No. 601, at GIDC Halol, Tal-Halol, Distt. Panchmahal, Gujarat-389350 Plant: 64th Km Stone, Delhi Jaipur Highway, Village Sidhrawali, Gurgaon-122413
6. Date of closure of Insolvency Resolution Process	17/05/2022
7. Liquidation commencement date of Corporate Debtor	17/05/2022
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Vikas Garg Regn. No: IBB/I/PA-001/IP-P01050/2017-2018/11733
9. Address and Email of the liquidator as registered with the Board	809, 8th Floor, Arunachal Building, 19, Barakhamba Road, New Delhi - 110001 Email: vikas@vaminidra.in
10. Address and e-mail to be used for correspondence with the liquidator (Claims are to be sent to this address and email only)	Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: liquidator.hemaengg@gmail.com
11. Last date for submission of Claims	16/06/2022

Notice is hereby given that the National Company Law Tribunal, Bench-III, New Delhi has ordered the commencement of liquidation of the Hema Engineering Industries Ltd on 17/05/2022.

The stakeholders of Hema Engineering Industries Ltd are hereby called upon to submit their claims with proof on or before 16/06/2022, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Vikas Garg
Date : 20.05.2022 Liquidator of Hema Engineering Industries Ltd
Place : Gurugram Regn. No: IBB/I/PA-001/IP-P01050/2017-2018/11733

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